

लेकिन मेरा बस एक अनुरोध है और मैं अपनी बात समाप्त कर रहा हूँ। मैं अपने ऑनरेबल मेम्बर को यह कहना चाहूँगा कि हमें ऐसा कोई भी हैंडल केन्द्र सरकार को नहीं देना चाहिए, जिसमें वह ज्यूडिशियल अकाउंटेबिलिटी में और जजेज़ की नियुक्ति में घुसे। जैसे सीबीआई डायरेक्टर, ईडी डायरेक्टर का अप्वाइंटमेंट होता है, ये ज्यूडिशियल अप्वाइंटमेंट्स में भी घुसना चाहते हैं। ...*(व्यवधान)*... मैं बस इतना ही कहना चाहता हूँ कि ...*(व्यवधान)*... *

MR. DEPUTY CHAIRMAN: Raghavji, you have put your point. ...*(Interruptions)*... It is not going on record.

श्री राघव चड्ढा : *

MR. DEPUTY CHAIRMAN: It is not going on record. ...*(Interruptions)*... You know the well-established procedure. The House will debate and decide. The Chair cannot decide it. You have already put your point.

Now, the Constitution (Amendment) Bill, 2022 (amendment of article 270, 271, 280 and insertion of article 342B).

The Constitution (Amendment) Bill, 2022 (amendment of article 270, 271, 280 and insertion of article 342B)

SHRI V. VIJAYASAI REDDY(Andhra Pradesh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India which seeks to amend the Articles 270, 271 and 280 to make the Central Government's revenue from cess and surcharge shareable with the States; to insert Article 342B to allow for enumeration of socially and economically backward classes or BCs and to provide reservation to them in proportion to their population which will also ensure welfare and upliftment of BCs in the country.

MR. DEPUTY CHAIRMAN: Please first introduce the Bill.

SHRI V. VIJAYASAI REDDY: Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

*Not recorded.

SHRI V. VIJAYASAI REDDY: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Shri Sujeet Kumar to move for leave to introduce the Prevention and Prohibition of Witch-Branding and Hunting and Other Harmful Practices Bill, 2022.

The Prevention and Prohibition of Witch-Branding and Hunting and Other Harmful Practices Bill, 2022

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill to provide for effective measures to prevent, prohibit and protect persons especially women from witch-branding and hunting, to eliminate their torture, oppression, humiliation, killing, sexual assault, stigmatization, discrimination, ostracization by providing punishment for such offences; relief and rehabilitation of victims of such offences and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRI SUJEET KUMAR: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: Now, Shri Sujeet Kumar to move for leave to introduce the Code of Criminal Procedure (Amendment) Bill, 2022.

SHRI SUJEET KUMAR: Sir, with your kind permission, I move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973, to redefine the procedural framework with regards to bail provision and to mitigate the practice of indiscriminate arrest which defeats the purpose of the concept of 'bail, not jail' as has been articulated by the Supreme Court in various judgments.

MR. DEPUTY CHAIRMAN: Please, first introduce the Bill.

The Code of Criminal Procedure (Amendment) Bill, 2022

SHRI SUJEET KUMAR (Odisha): Sir, I move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.